

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2801
TO BE ANSWERED ON 12.03.2021

EIA Notification

2801. SHRI A.K.P. CHINRAJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Environmental Impact Assessment (EIA) notification was not issued in all official languages as mentioned in Eight Schedule;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Government proposes to review the Delhi High Court order on translating the EIA notification; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) and (b) The draft EIA Notification, 2020 has been issued in accordance with the Article 346 of Constitution of India; Official Languages Act, 1963 and Official Languages Rules, 1976. Further, Rule 5(3) of the Environment (Protection) Rules, 1986 mandates notification in Official Gazette. Therefore, as per the requirement under Article 346 of Constitution of India; Official Languages Act, 1963 and Official Languages Rules, 1976, the Central Government published the draft notification both in Hindi and in English through the Official Gazette.

(c) and (d) The Ministry has already filed a Review Petition No. 131 of 2020 in Writ Petition (Civil) No. 3747 of 2020 in the matter of Vikrant Tongad Vs. Union of India in the Hon'ble High Court of Delhi.
